

RTEM NO.315

COURT NO.9

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5786/2015
(Arising out of impugned final judgment and order dated 15/04/2015
in CRABA No. 915/2014 passed by the High Court of Bombay at Nagpur)
SACHIN SHATRUGHAN PANDEY Petitioner(s)

VERSUS

STATE OF MAHARASHTRA THR. P.S. SITABULDI NAGPUR, Respondent(s)
MAHARASHTRA

(With interim relief and office report)

Date: 29/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Ravi Rajkarne, Adv.

Ms. Shubhada Phaltankar, Adv.

Ms. K. Enatoli Sema, Adv.

For Respondent(s)

Mr. Nishant Ramakantrao Katneshwarkar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel appearing for the parties.

Having regard to the fact that the petitioner is in custody
since 11 th

January, 2014, we are inclined to grant bail to the
petitioner subject to furnishing a personal bond in the sum of
Rs.25,000/- (Rupees Twenty Five Thousand only) along with two
sureties of the like amount to the satisfaction of the Trial Court.
The Special Leave Petition is disposed of in the afore-stated
terms.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

COURT MASTER